

(v) From time to time proposals are made for the improvement of road condition, designing of inter-sections and repairs of roads etc.

(vi) Delhi Motor Vehicle Rules have been amended to provide for grant of licence, to drive heavy motor vehicles (including buses and trucks) to those candidates who have held licences to drive light motor vehicles for at least two years.

(vii) All passenger buses including mini buses playing in intra-city routes have been provided with speed governors limiting their maximum speed to 50 KMPH. This has been achieved by derating the RPM of the engines and sealing the fuel pumps at the prescribed level.

(viii) Delhi Motor vehicles Rules have been amended to provide for compulsory painting of upper half of head lights of buses and trucks in black paint.

(ix) On all roads with six-lane carriageways, where cycle tracks and/or service roads are available cycles and other slow moving vehicles are permitted the use of these roads only and not allowed to ply on the carriageways. Even on the carriageways, extreme right lane has been reserved for cars, the middle lane for scooters and auto-rickshaws and the lane on the extreme left for trucks and buses in the interest of ensuring quick and smooth flow of traffic.

(x) A vigorous campaign for electrification of intersections and roads generating high volume of traffic has been launched.

(xi) The system of issue of fitness certificates to public transport vehicles has been streamlined and greater care is now taken to ensure that these certificates are issued only to these certificates are issued only to fit to ply on roads. The Motor vehicles Act has been amended to make it compulsory for private vehicles also to obtain certificates

of fitness after 15 years of their manufacture.

(xii) Intensive drives against overloading and other traffic and transport contraventions are launched from time to time. During the year 1979, 45,625 pre-accusations were launched, 3192 vehicles impounded, 264 permits and 556 driving licences were suspended.

(xiii) All vehicles owned by Governmental and public Sector agencies are checked by the Road Safety Inspector of the Directorate of Transport, Delhi Administration, in their offices for ascertaining their standard of maintenance. The driving licenses and conductors licenses are also checked likewise. Deficiencies noticed are reported to these agencies and time bound programme laid down for remedying the same.

Acquisition of Land for Construction of a Hotel in Port Blair

1780. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a political leader managed to get a site in the heart of Port Blair City for construction of a hotel in the camouflage of a Co-operative Society;

(b) if so, the date on which the Society applied for its registration, the date of registration, the number of share holders, the date of application made for allotment of site and the date of allotment;

(c) whether Government are aware that the said land was acquired by Government from the local people for public purposes without any compensation; if so, the reasons why the said land should not be returned to the original owner if not required by Government;

(d) whether Government have received a number of representations for cancellation of the said allotment; and

(e) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (e): A piece of land measuring 480 sq. metres at Aberdeen (Port Blair) was allotted by the Chief Commissioner to the Secretary of the Andaman and Nicobar Cooperative Cafeteria Ltd. for construction of a Cafeteria as well as a loading house to be run on a cooperative basis intended to provide cheap and clean accommodation for the tourists and the transit passengers. The Andaman and Nicobar Cooperative Cafeteria Ltd. applied for registration on 14th October, 1978 and were registered on the same date by the Registrar of Cooperative Societies, Andaman and Nicobar Administration. The number of shareholders at the time when the application was filed for the registration was 12 (as against statutory requirement of 10 shareholders for forming a cooperative society under Section 5 of the Andaman and Nicobar Islands Cooperative Societies Regulation, 1973). The number of shareholders on 30th June, 1979, was 35. The application for allotment of site was originally made on 17th December, 1978, which was recommended by the Registrar of Cooperative Societies on 19th December, 1978. The allotment was approved on 1st June, 1979 and the licence was issued on 19th June, 1979, after realising the premium.

2. The land, in question, was not acquired but it was resumed by the Andaman and Nicobar Administration from its former allottee, Shri Jai Lal, over 20 years ago under orders issued by the Revenue Assistant Commissioner on 20th November, 1958. In such cases where land is resumed by the administration, no compensation is payable. The question of resorting the land in favour of a person from whom it was resumed also does not arise.

3. A representation was received by the Andaman and Nicobar Adminis-

tration from the President, 'Local Born Association' demanding that the present land allotments made in the Municipal area should be cancelled as these were made without any principle and in violation of rules. The A. and N. Administration have reported that the allotments had been made in accordance with the prescribed rules and procedures under Andaman and Nicobar LR Regulations 1966 and the rules framed thereunder by the Chief Commissioner (the former one in this case) who is the competent authority to allot house sites within the Municipal Area.

Comments received on Draft Rules relating to Kendriya Sachivalya Rajbhasha Sewa Niyam, 1976

1781. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what were the comments of the Members of Parliament on the Draft rules relating to Kendriya Sachivalya Rajbhasha Sewa (Group 'A' and 'B' pad) Niyam, 1978;

(b) whether in the light of the comments received from the Members of Parliament and the Ministries/Departments concerned, Sub-clause (i) of clause (c) of Rule 2 is now proposed to be substituted as follows:—

"Specified in Scheduled I, on the date of notification of these rules"; and

(c) if so, whether the date 20th August, 1977 has been deleted from the rules from all the subsequent so that all the *ad-hoc* Hindi officers who will be declared as Departmental candidates on the date of publication of these rules, will be treated alike?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The suggestions received from the Hon'ble Members of Parliament (including some former Members) on the draft Rules of the